

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 2429 of 2020

Ankna Anand @ Ankana Jaiswal & Another

..... Petitioner

Versus

The State of Jharkhand & Others

..... Respondents

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner:

Ms. Nivedita Kundu

For the State:

Mr. Mohan Dubey, A.C to A.G

06/25.03.2021 The case is taken up through Video Conferencing.

No counter affidavit has been filed on behalf of the respondents despite the order dated 01.03.2021.

Mr. Mohan Dubey, learned A.C to A.G, prays for four weeks' more time by way of last indulgence to file counter affidavit.

In view of the said prayer, put up this case on 12.05.2021 under appropriate heading.

Till then, no coercive step shall be taken against the petitioners for their eviction from the land in question pursuant to the impugned notice dated 18.06.2020 issued by the respondent No.3 in connection with Encroachment Case No. 6.

Satish/-

(RAJESH SHANKAR, J)